

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Customs Appeal No. 50280 of 2018

(Arising out of Order-in-Appeal No. CC(A)CUS/D-II/Export/TKD/1080-1081/2017 dated 24.10.2017 passed by Commissioner of Customs (Appeals), New Customs House, New Delhi)

Commissioner of Customs (Export)

Inland Container Depot
Tughlakabad, New Delhi

....Appellant

Versus

M/s K.K. Enterprises

BG-6/135B, Paschim Vihar,
Delhi-110063

....Respondent

APPEARANCE:

Mr. Rakesh Kumar, Authorized Representative of the Department
None for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 50679/2023

Date of Hearing: May 15, 2023

JUSTICE DILIP GUPTA

Learned authorized representative appearing for the department states that since Delhi High Court has dismissed the appeal filed by the Revenue against which the department has gone to the Supreme Court, the present appeal has been rendered infructuous. It is accordingly, dismissed.

(order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**